

[Shri Ganesh Ghosh]

USSR on non-proliferation of nuclear weapons which permits them to continue their underground tests and also stockpile nuclear weapons. In view of these facts, do the Government consider this agreement as a device to blackmail non-nuclear powers and is the Government prepared to bring together all the Afro Asian and Latin American countries just to ban all nuclear weapons and to stop this blackmail and to destroy all the stockpile of nuclear arms ?

SHRIMATI INDIRA GANDHI : The sentiments expressed by the hon. Member regarding the bringing together of nations are laudable, and if it were possible that by just getting together we would be able to destroy the stockpile of all the countries it would be a very good thing, but I do not think that this is taking a very realistic view of things.

SHRI GANESH GHOSH : Will the Government at least bring pressure on all those countries which possess nuclear arms ?

MR. SPEAKER : Order, order.

12.11 Hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER INDUSTRIAL EMPLOYMENT (STANDING ORDERS) ACT, ETC.

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : I beg to lay on the Table—

- (1) A copy of the Industrial Employment (Standing Orders) Central (Second Amendment) Rules 1967, published in Notification No. G.S.R. 1573 in Gazette of India dated the 21st October, 1967, under subsection (3) of section 15 of the Industrial Employment (Standing Orders) Act, 1946.
- (2) A statement showing reasons for delay in laying the above Notification. [*Placed in Library. See No. LT-445/68.*]

ORDINANCES ISSUED IN RELATION TO THE STATE OF WEST BENGAL, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SHER SINGH) : I beg to lay on the Table—

- (1) A copy each of the following Ordinances under article 213 (2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal :—
 - (i) The Calcutta University (Amendment) Second Ordinance, 1968 (West Bengal Ordinance No. VIII of 1968) promulgated by the Governor of West Bengal on the 7th January, 1968.
 - (ii) The Calcutta University (Second Amendment) Ordinance, 1968 (West Bengal Ordinance No. VIII of 1968) promulgated by the Governor of West Bengal on the 8th February, 1968.
- (2) A copy each of two statements giving reasons for immediate legislation by the above Ordinances. [*Placed in Library. See No. LT-446/68.*]

RULES MADE UNDER ARTICLE 309 OF THE CONSTITUTION

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : I beg to lay on the Table a copy each of the following Rules made under article 309 of the Constitution:—

- (1) The Posts and Telegraphs Department (Higher Selection Grade Monitors) Recruitment Rules, 1967, published in Notification No. G.S.R. 71 in Gazette of India dated the 13th January, 1968 (English and Hindi versions).
- (2) The Mechanics (Telephone, ; Telegraph, Carrier and Wire-

less) Recruitment Rules, 1968, published in Notification No. G.S.R. 73 in Gazette of India dated the 13th January, 1968 (English and Hindi versions). [Placed in Library. See No. LT—447/68.]

NOTIFICATION UNDER COAL MINES
(CONSERVATION AND SAFETY) ACT

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI): I beg to lay on the Table a copy of the Coal Mines (Conservation and Safety) Amendment Rules, 1968, published in Notification No. G.S.R. 369 in Gazette of India dated the 2nd March, 1968, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952. [Placed in Library. See No. LT—448/68.]

NOTIFICATION UNDER MOTOR VEHICLES
ACT

परिवहन तथा नौवहन मंत्रालय में उपमंत्री (श्री भक्त दर्शन) : मोटर गाड़ी अधिनियम 1939 की धारा 133 की उपधारा (3) के अन्तर्गत दिल्ली मोटर गाड़ी (पांचवां संशोधन) नियम, 1967 की एक प्रति पुनः सभा पटल पर रखता हूँ जो दिनांक 19 अक्टूबर 1967 के दिल्ली राजपत्र में अधिसूचना संख्या एफ 3 (39) 66-67 ट्रांसपोर्ट में प्रकाशित हुए थे। [Placed in Library. See No. LT—2091/67.]

ANNUAL REPORT OF COAL MINES
LABOUR WELFARE ORGANISATION FOR
1965-66 AND COAL MINES BONUS
(SECOND AMENDMENT) SCHEME

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR): I beg to lay on the Table—

- (1) A copy of the Annual Report on the activities of the Coal Mines Labour Welfare Organisation for the year 1965-66.
- (2) A copy of the Coal Mines Bonus (Second Amendment)

Scheme, 1968, published in Notification No. G.S.R. 314 in Gazette of India dated the 17th February, 1968, under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948. [Placed in Library. See No. LT—449/68.]

NOTIFICATION UNDER RUBBER ACT

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): I beg to lay on the Table a copy of the Rubber (Amendment) Rules, 1968, published in Notification No. G.S.R. 395 in Gazette of India dated the 2nd March, 1968, under sub-section (3) of section 25 of the Rubber Act, 1947. [Placed in Library. See No. LT—450/68.]

NOTIFICATION UNDER GOVERNMENT
SAVINGS CERTIFICATES ACT

DR. RAM SUBHAG SINGH: On behalf of Shri Jagannath Pabadia, I beg to lay on the Table a copy of the Post Office Savings Certificates (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 411 in Gazette of India dated the 29th February, 1968 under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959. [Placed in Library. See No. LT—451/68.]

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the West Bengal State Legislature (Delegation of Powers) Bill, 1968, which has been passed by the Rajya Sabha at its sitting held on the 13th March, 1968."